



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - III SECTION)

MINUTES OF THE NORMS COMMITTEE- III

Meeting No-NC/3/MEET/Apr/202627/2

Meeting Date-28/04/2026

Minutes of the Norms Committee–3 Meeting NC/3/MEET/Apr/202627/2 dated 28/04/2026 (actually held on 07/05/2026) under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of the Foreign Trade Policy, 2023 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

2. The following members were present in the Meeting:-

Sl. No.	Name & Designation	Department
1	Shri Dinesh Narain Mathur, Technical Expert	Consultant (Pharma)
2	Shri Shaish Kumar, Technical Expert	Consultant (Chemical)
3	Shri Nand Lal	Consultant (Chemical)

4	Shri Raman Kumar, Joint DGFT	DGFT (HQ)
5	Smt. Skina Rani, FTDO	DGFT (HQ)

3. The Norms Committee has taken decisions only with respect to technical aspect/ wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure, including those in notifications, public notices and policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularisation of the case.

4. RAs shall ensure compliance with SION, General Notes and Chapter Notes wherever applicable.

5. RAs shall also ensure that authorization is issued or redeemed based on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less. In this regard, full compliance with the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21, and Para 4.51 of HBP shall be made.

Case No.	1 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	BIOLOGICAL E. LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00000215AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to refer the case to <u>Deptt. of Bio-Technology</u> for obtaining their comments.	

Case No.	2 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006000AM26
RA File Number	NA
Licence No and	NA

Date				
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Mar/202425/18 dated 17/03/2025 against advance authorization No.0311035818 dated 25/07/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Fenofibrate Bulk Granulate	1 kg.	1	Fenofibrate Micronized IH/Ph.Eur	0.3155 kg.
		2	Sucrose Ph.Eur	0.3124 kg.
RA concerned may take further necessary action as per above decision of NC.				

Case No.	3 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006496AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Mar/202425/18 dated 17/03/2025 against advance authorization No.0311035818 dated 25/07/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Fenofibrate Bulk Granulate	1 kg.	1	Fenofibrate Micronized IH/Ph.Eur	0.3155 kg.
		2	Sucrose Ph.Eur	0.3124 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	4 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	FARMSON BASIC DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00006380AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case.	

Case No.	5 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	FINE ORGANIC INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00006387AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.

Case No.	6 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004474AM26
RA File Number	05AX04003041 AM23
Licence No and Date	0511016882/17/01/2023
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any additional technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	7 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004084AM26
RA File Number	05AX04002999 AM23
Licence No and Date	0511016918/18/01/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:	

1. Complete manufacturing process in detail indicating wastage at each stage of manufacture.

Case No.	8 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ABBOTT HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004612AM26
RA File Number	03AX04005248 AM23
Licence No and Date	0311020993/27/01/2023

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Fenofibrate 145mg tablets)(6,78,60,000 Nos)(Net Content:1) 9955.062KGS 2) 9878.380KGS 3) (Indi):2004.584KGS 4) (Indi):196.115KGS 5) (Indi):681.993KGS 6) (Indi):8864.552KGS 7) (Indi):5778.279KGS 8) (Indi):5067.785KGS 9)(Indi):61.074KGS 10)(Indi): 2015.442KGS)	1 kg.	1	Fenofibrate Micronized IH/Ph Eur	147.90 mg.
		2	Sucrose PH.Eur (exepient)	146.45 mg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	9 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	COPMED PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004587AM26
RA File Number	05AX04003260 AM23
Licence No and Date	0511017390/17/02/2023

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Moxikind-CV 375 Tablets (Amoxicillin and Potassium Clavulanate Tablets BP)	1 Number	1	Amoxicillin Trihydrate (BP / IP (Compacted))	292.639 mg.
Moxikind-CV 625 Tablets (Amoxicillin and Potassium Clavulanate Tablets BP)	1 Number	2	Amoxicillin Trihydrate (BP / IP (Compacted))	585.278 mg.
Moxikind-CV 1000 Tablets (Amoxicillin and Potassium Clavulanate Tablets BP)	1 Number	3	Amoxicillin Trihydrate (BP / IP (Compacted))	1024.238 mg.
Moxikind-CV 457 (Amoxicillin and Potassium Clavulanate Oral suspension BP) 100 ML	1 Number Bottle	4	Amoxicillin Trihydrate (BP / IP (Micronised))	8400.00 mg.

Moxikind-CV (Amoxicillin and Potassium Clavulanate Oral suspension BP) 100 ML	228.5	1 Number Bottle	5	Amoxicillin Trihydrate (BP / IP (Micronised))	4200.00 mg.
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RA concerned may take further necessary action as per above decision of NC-III.

Case No.	10 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003028AM26
RA File Number	03AX04005808 AM23
Licence No and Date	0311021816/01/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Justification of low Yield of 44 %.	

Case No.	11 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002034AM26
RA File Number	05AX04003344 AM23
Licence No and Date	0511017592/02/03/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Copy of shipping bills indicating menthol content in export.

Case No.	12 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003730AM26
RA File Number	08AX04001977 AM23
Licence No and Date	0811007532/10/03/2023
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	13 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	S KANT CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004614AM26
RA File Number	03AX04000033 AM24
Licence No and Date	0311022832/17/04/2023
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	14 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004848AM26
RA File Number	05AX04000214 AM24
Licence No and Date	0511018497/25/04/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the norms earlier ratified done as per Drug Manufacturing Licence with 2% wastage. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	15 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	AZAKEM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004151AM26
RA File Number	09AX04000127 AM24
Licence No and Date	0911005042/17/05/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the norms earlier ratified were done as per actual past consumption data. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	16 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	ZYDUS LIFESCIENCES LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003199AM26
RA File Number	08AX04000333 AM24
Licence No and Date	0811008323/06/06/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any additional technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	17 / NC/3/MEET/Apr/202627/2															
Case Status	Case Approved															
Party Name	BROOKS STERISCIENCE LIMITED															
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026															
HQ File Number	HQRNORM REVIW00002351AM26															
RA File Number	34AX04000101 AM24															
Licence No and Date	3411003857/30/06/2023															
Norms Committee Decision:																
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-																
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Meropenem for Injection USP 1000 mg</td><td>1 Number</td><td>1</td><td>Sterile Meropenem with Sodium Carbonate USP (Meropenem For Injection (Bulk Sterile Mixture) IP & USP)</td><td>1.345 mg.</td></tr><tr><td>Meropenem for Injection</td><td>1 Number</td><td>2</td><td>Sterile Meropenem with</td><td>0.6726 mg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Meropenem for Injection USP 1000 mg	1 Number	1	Sterile Meropenem with Sodium Carbonate USP (Meropenem For Injection (Bulk Sterile Mixture) IP & USP)	1.345 mg.	Meropenem for Injection	1 Number	2	Sterile Meropenem with	0.6726 mg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.												
Meropenem for Injection USP 1000 mg	1 Number	1	Sterile Meropenem with Sodium Carbonate USP (Meropenem For Injection (Bulk Sterile Mixture) IP & USP)	1.345 mg.												
Meropenem for Injection	1 Number	2	Sterile Meropenem with	0.6726 mg.												

USP 500 mg			Sodium Carbonate USP (Meropenem For Injection (Bulk Sterile Mixture) IP & USP)	
RA concerned may take further necessary action as per above decision of NC-III.				

Case No.	18 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	BROOKS STERISCIENCE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002352AM26
RA File Number	34AX04000271 AM24
Licence No and Date	3411003892/14/07/2023

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Meropenem for Injection USP 1000 mg	1 Number	1	Meropenem with Sodium Carbonate USP (Sterile Meropenem trihydrate with sodium carbonate	1.345 mg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	19 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	ELPPE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002786AM26
RA File Number	03AX04001792 AM24
Licence No and Date	0311025670/24/07/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	20 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004689AM26
RA File Number	05AX04001031 AM24
Licence No and Date	0511019800/31/07/2023
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm	

Case No.	21 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002080AM26

RA File Number	03AX04002029 AM24
Licence No and Date	0311026195/10/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm.	

Case No.	22 / NC/3/MEET/Apr/202627/2													
Case Status	Case Approved													
Party Name	BROOKS STERISCIENCE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026													
HQ File Number	HQRNORM REVIW00002353AM26													
RA File Number	34AX04000179 AM24													
Licence No and Date	3411004010/10/08/2023													
Norms Committee Decision:														
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Meropenem for Injection USP 1000 mg</td><td>1 Number</td><td>1</td><td>Meropenem with Sodium Carbonate USP (Sterile Meropenem trihydrate with sodium carbonate</td><td>1.345 mg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Meropenem for Injection USP 1000 mg	1 Number	1	Meropenem with Sodium Carbonate USP (Sterile Meropenem trihydrate with sodium carbonate	1.345 mg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Meropenem for Injection USP 1000 mg	1 Number	1	Meropenem with Sodium Carbonate USP (Sterile Meropenem trihydrate with sodium carbonate	1.345 mg.										
RA concerned may take further necessary action as per above decision of NC-III.														

Case No.	23 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003736AM26
RA File Number	08AX04000894 AM24
Licence No and Date	0811009108/16/08/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	24 / NC/3/MEET/Apr/202627/2															
Case Status	Case Approved															
Party Name	MANKIND PHARMA LIMITED															
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026															
HQ File Number	HQRNORM REVIW00004843AM26															
RA File Number	05AX04001448 AM24															
Licence No and Date	0511020507/21/08/2023															
Norms Committee Decision:																
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Jan/202324/20 dated 18/01/2024 against advance authorization No. 0511018497 dated 25/04/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Ofloxacin Otic Solution, 5 ml (Having net content of 7.01 kg of Bulk Drug)</td><td>1 Number</td><td>1</td><td>Ofloxacin USP</td><td>15.30 mg.</td></tr><tr><td>Ofloxacin Otic Solution, 10 ml</td><td>1 Number</td><td>2</td><td>Ofloxacin USP</td><td>30.60 mg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Ofloxacin Otic Solution, 5 ml (Having net content of 7.01 kg of Bulk Drug)	1 Number	1	Ofloxacin USP	15.30 mg.	Ofloxacin Otic Solution, 10 ml	1 Number	2	Ofloxacin USP	30.60 mg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.												
Ofloxacin Otic Solution, 5 ml (Having net content of 7.01 kg of Bulk Drug)	1 Number	1	Ofloxacin USP	15.30 mg.												
Ofloxacin Otic Solution, 10 ml	1 Number	2	Ofloxacin USP	30.60 mg.												

(Having net content of 10.76 kg of Bulk Drug)				
Ofloxacin Ophthalmic Solution, USP, 5 ml (Having net content of 7.01 kg of Bulk Drug)	1 Number	3	Ofloxacin USP	15.30 mg

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	25 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	PARAGON FINE AND SPECIALITY CHEMICAL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004546AM26
RA File Number	08AX04000985 AM24
Licence No and Date	0811009232/29/08/2023
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. Complete chemical reactions with molecular and structural formula and molecular weight alongwith stage wise percentage yield on molar basis.	

Case No.	26 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00005052AM26
RA File Number	04AX04000283 AM24

Licence No and Date	0411005945/31/08/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	27 / NC/3/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	AMI LIFESCIENCES PVT LTD										
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026										
HQ File Number	HQRNORM REVIW00004969AM26										
RA File Number	34AX04000495 AM24										
Licence No and Date	3411004147/21/09/2023										
Norms Committee Decision:											
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>Betahistine Dihydrochloride</td><td>1 kg.</td><td>1</td><td>Pyridine 2 Ethanol</td><td>0.931 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Betahistine Dihydrochloride	1 kg.	1	Pyridine 2 Ethanol	0.931 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Betahistine Dihydrochloride	1 kg.	1	Pyridine 2 Ethanol	0.931 kg.							
RA concerned may take further necessary action as per above decision of NC-III.											

Case No.	28 / NC/3/MEET/Apr/202627/2			
Case Status	Case Rejected			
Party Name	MANKIND PHARMA LIMITED			

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003632AM26
RA File Number	05AX04001798 AM24
Licence No and Date	0511021104/22/09/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	29 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	TIDE INDUSTRIES
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002886AM26
RA File Number	34AX04000582 AM24
Licence No and Date	3411004327/08/11/2023
Norms Committee Decision: The committee considered the case as per agenda and it was decided to fix ad-hoc norms as per SION A-3688.	

Case No.	30 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MEONE HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002182AM26
RA File Number	04AX04000678 AM24
Licence No and Date	0411006454/22/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed	

that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Certificate of Analysis (CoA) of export item.
2. Certificate of Analysis (CoA) of import item from foreign supplier.
3. Bill of entry for import item.

Case No.	31 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	BROOKS STERISCIENCE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002354AM26
RA File Number	34AX04000689 AM24
Licence No and Date	3411004418/07/12/2023

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Meropenem for Injection USP 500 mg	1 Number	1	Meropenem with Sodium Carbonate USP (Sterile Meropenem Trihydrate with sodium Carbonate)	0.6726 mg.
Meropenem for Injection USP 1000 mg	1 Number	2	Meropenem with Sodium Carbonate USP (Sterile Meropenem Trihydrate with sodium Carbonate)	1.345 mg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	32 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	AMI LIFESCIENCES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004972AM26
RA File Number	34AX04000693 AM24
Licence No and Date	3411004416/07/12/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	33 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00005054AM26
RA File Number	04AX04000830 AM24
Licence No and Date	0411006605/21/12/2023
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	34 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003631AM26
RA File Number	05AX04003290 AM24
Licence No and Date	0511023265/15/01/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	35 / NC/3/MEET/Apr/202627/2																
Case Status	Case Approved																
Party Name	ACUTAAS CHEMICALS LIMITED																
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026																
HQ File Number	HQRNORM REVIW00004067AM26																
RA File Number	52AX04000323 AM24																
Licence No and Date	5211007312/08/02/2024																
Norms Committee Decision:																	
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Apr/202627/1 dated 07/04/2026 against advance authorization No. 5211005508 dated 21/08/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-																	
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="3">Heterocyclic Compounds with Nitrogen atom with an unfused pyrazole ring with hydrogenated in the structure: 4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2- Chlorobenzonitrile)</td><td rowspan="3">1 kg.</td><td>1</td><td>Tert-Butyl((1S)-2-hydroxy-1-methylethyl) carbamate</td><td>1.70 kg.</td></tr><tr><td>2</td><td>Diisopropyl azodicarboxylate</td><td>1.96 kg.</td></tr><tr><td>3</td><td>Triphenylphosphine</td><td>2.54 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Heterocyclic Compounds with Nitrogen atom with an unfused pyrazole ring with hydrogenated in the structure: 4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2- Chlorobenzonitrile)	1 kg.	1	Tert-Butyl((1S)-2-hydroxy-1-methylethyl) carbamate	1.70 kg.	2	Diisopropyl azodicarboxylate	1.96 kg.	3	Triphenylphosphine	2.54 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.													
Heterocyclic Compounds with Nitrogen atom with an unfused pyrazole ring with hydrogenated in the structure: 4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2- Chlorobenzonitrile)	1 kg.	1	Tert-Butyl((1S)-2-hydroxy-1-methylethyl) carbamate	1.70 kg.													
		2	Diisopropyl azodicarboxylate	1.96 kg.													
		3	Triphenylphosphine	2.54 kg.													

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	36 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004846AM26
RA File Number	05AX04003657 AM24
Licence No and Date	0511023947/13/02/2024
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix-4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided that the firm may be advised to explain details given in Appendix-4E and Appendix-4K with copy of Drug Manufacturing Licence.	

Case No.	37 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00001844AM26
RA File Number	07AX04001818 AM24
Licence No and Date	0711010595/21/02/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	38 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	S KANT CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004615AM26
RA File Number	03AX04005393 AM24
Licence No and Date	0311031505/27/02/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	39 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002093AM26
RA File Number	03AX04005399 AM24
Licence No and Date	0311031475/28/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm.	

Case No.	40 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004844AM26

RA File Number	05AX04003903 AM24			
Licence No and Date	0511024411/08/03/2024			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Naloxone Hydrochloride Injection USP, 0.4 mg/ml (Having net content of 456.00 gm of Bulk drug (filling volume 1.2ml in each number))	1 Number	1	Naloxone Hydrochloride USP	0.44 mg.
RA concerned may take further necessary action as per above decision of NC-III.				

Case No.	41 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00001919AM26
RA File Number	03AX04005978 AM24
Licence No and Date	0311032511/26/03/2024
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	42 / NC/3/MEET/Apr/202627/2
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Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002091AM26
RA File Number	03AX04006163 AM24
Licence No and Date	0311032812/04/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm.	

Case No.	43 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002085AM26
RA File Number	03AX04006141 AM24
Licence No and Date	0311032832/05/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm.	

Case No.	44 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002090AM26
RA File Number	03AX04006162 AM24
Licence No and Date	0311032839/05/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and it was decided to call the firm for attending Personal Hearing before Norms Committee to explain its case along with relevant information / documents from the firm.

Case No.	45 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	UMEDICA LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003341AM26
RA File Number	03AX04000009 AM25
Licence No and Date	0311032889/08/04/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Rosuvastatin Tablet BP / USP 10 mg. ((Each Tablet contains Rosuvastatin Calcium 10.400 mg) Eq. to Rosuvastatin 10 mg. (Net wt of import material is 490.474 kg.))	1 Number	1	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2-(N-methylmethysulfonamido)pyrimidin-5-yl)vinyl)-2,2-dimethyl-1,3-dioxan-4-yl)acetate)	13.79 mg/ Tablet

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	46 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002092AM26
RA File Number	03AX04000156 AM25
Licence No and Date	0311033116/16/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm.	

Case No.	47 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004475AM26
RA File Number	05AX04000176 AM25
Licence No and Date	0511025034/18/04/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	48 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002838AM26

RA File Number	52AX04000014 AM25			
Licence No and Date	5211007960/24/04/2024			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Heterocyclic Compounds with Nitrogen atom with an unfused pyrazole ring with hydrogenated in the structure: 4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2- Chlorobenzonitrile	1 kg.	1	2-chloro-4-(1H-pyrazol-3-yl) benzonitrile	0.963 kg.
		2	Tert-Butyl((1S)-2-hydroxy-1-methylethyl) carbamate	1.70 kg.
		3	Diisopropyl azodicarboxylate	1.96 kg.
		4	Triphenylphosphine	2.54 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	49 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004862AM26
RA File Number	52AX04000032 AM25
Licence No and Date	5211008159/15/05/2024
Norms Committee Decision:	

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Corrosive Solid, Basic, Organic, N.O.S (Chloramine T)	1 kg.	1	Trichloroisocyanuric Acid	0.636 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	50 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004741AM26
RA File Number	05AX04000713 AM25
Licence No and Date	0511025847/03/06/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Tobramycin Inhalation Solution, 300	1 Number	1	Tobramycin USP	306.0 mg.

mg / 4 ml (Having net content of 49.26 kg of Bulk drug (filling volume 4.35ml in each number)				
RA concerned may take further necessary action as per above decision of NC-III.				

Case No.	51 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MOREPEN LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003775AM26
RA File Number	05AX04000722 AM25
Licence No and Date	0511025892/05/06/2024
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	52 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00005053AM26
RA File Number	04AX04000189 AM25
Licence No and Date	0411007575/13/06/2024
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for	

the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.

Case No.	53 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004472AM26
RA File Number	05AX04001007 AM25
Licence No and Date	0511026356/27/06/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	54 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004071AM26
RA File Number	52AX04000062 AM25
Licence No and Date	5211008717/02/07/2024
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Apr/202627/1 dated 07/04/2026 against advance authorization No. 5211005508 dated 21/08/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Heterocyclic Compounds with Nitrogen atom with an unfused pyrazole ring with hydrogenated in the structure: 4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2- Chlorobenzonitrile	1 kg.	1	Tert-Butyl((1S)-2-hydroxy-1-methylethyl) carbamate	1.70 kg.
		2	Diisopropyl azodicarboxylate	1.96 kg.
		3	Triphenylphosphine	2.54 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	55 / NC/3/MEET/Apr/202627/2			
Case Status	Case Approved			
Party Name	ACUTAAS CHEMICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026			
HQ File Number	HQRNORM REVIW00003347AM26			
RA File Number	52AX04000090 AM25			
Licence No and Date	5211008811/08/07/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Apr/202627/1 dated 07/04/2026 against advance authorization No. 5211005508 dated 21/08/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				
</				

pyrazole ring with hydrogenated in the structure: 4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2- Chlorobenzonitrile	2	Diisopropyl azodicarboxylate	1.96 kg.
	3	Triphenylphosphine	2.54 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	56 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	BROOKS STERISCIENCE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002355AM26
RA File Number	34AX04000341 AM25
Licence No and Date	3411005213/25/07/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Meropenem for Injection USP 500 mg	1 Number	2	Meropenem with Sodium Carbonate USP Sterile Meropenem Trihydrate with sodium Carbonate)	0.6726 mg.
Meropenem for Injection USP 1000 mg	1 Number	1	Meropenem with Sodium Carbonate USP (Sterile Meropenem Trihydrate with sodium Carbonate)	1.345 mg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	57 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00005055AM26
RA File Number	04AX04000360 AM25
Licence No and Date	0411007898/26/07/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	58 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	AMI LIFESCIENCES PVT LTD
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004973AM26
RA File Number	34AX04000349 AM25
Licence No and Date	3411005224/29/07/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	59 / NC/3/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	AMI LIFESCIENCES PVT LTD										
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026										
HQ File Number	HQRNORM REVIW00004974AM26										
RA File Number	34AX04000347 AM25										
Licence No and Date	3411005226/29/07/2024										
Norms Committee Decision:											
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>Bisbentiamine</td><td>1 kg.</td><td>1</td><td>Thiamine Hydrochloride</td><td>1.094 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Bisbentiamine	1 kg.	1	Thiamine Hydrochloride	1.094 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Bisbentiamine	1 kg.	1	Thiamine Hydrochloride	1.094 kg.							
RA concerned may take further necessary action as per above decision of NC-III.											

Case No.	60 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003346AM26
RA File Number	52AX04000126 AM25
Licence No and Date	5211009387/14/08/2024
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Apr/202627/1 dated 07/04/2026 against advance authorization No. 5211005508 dated 21/08/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Heterocyclic Compounds with Nitrogen atom with an unfused pyrazole ring with hydrogenated in the structure: 4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2-Chlorobenzonitrile)	1 kg.	1	Tert-Butyl((1S)-2-hydroxy-1-methylethyl) carbamate	1.70 kg.
		2	Diisopropyl azodicarboxylate	1.96 kg.
		3	Triphenylphosphine	2.54 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	61 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004317AM26
RA File Number	31AX04000169 AM25
Licence No and Date	3111003807/21/08/2024
Norms Committee Decision:	
The Committee considered the firm's request for review of the ad-hoc norms but observed that no technical justification or supporting data was provided for the proposed enhancement. Accordingly, the Committee decided to request the firm to furnish a detailed justification for the enhancement of norms.	

Case No.	62 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED

Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004473AM26
RA File Number	05AX04001720 AM25
Licence No and Date	0511027509/03/09/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	63 / NC/3/MEET/Apr/202627/2			
Case Status	Case Approved			
Party Name	ACUTAAS CHEMICALS LIMITED			
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026			
HQ File Number	HQRNORM REVIW00004068AM26			
RA File Number	52AX04000167 AM25			
Licence No and Date	5211009740/10/09/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Apr/202627/1 dated 07/04/2026 against advance authorization No. 5211005508 dated 21/08/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-				
</				

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	64 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004736AM26
RA File Number	05AX04001842 AM25
Licence No and Date	0511027714/13/09/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	65 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	GLOBAL CALCIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00001845AM26
RA File Number	07AX04001050 AM25
Licence No and Date	0711012421/26/09/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	66 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ENCUBE ETHICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002079AM26
RA File Number	03AX04003196 AM25
Licence No and Date	0311037481/27/09/2024
Norms Committee Decision: The Committee considered the case as per agenda and it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm:	

Case No.	67 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	KOPRAN RESEARCH LABORATORIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002378AM26
RA File Number	03AX04002821 AM25
Licence No and Date	0311037863/11/10/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	68 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004735AM26

RA File Number	05AX04002293 AM25
Licence No and Date	0511028402/18/10/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	69 / NC/3/MEET/Apr/202627/2													
Case Status	Case Approved													
Party Name	UMEDICA LABORATORIES PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026													
HQ File Number	HQRNORM REVIW00003339AM26													
RA File Number	03AX04003491 AM25													
Licence No and Date	0311038102/21/10/2024													
Norms Committee Decision:														
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Rosuvastatin Tablet BP /USP10 mg.((Each Tablet contains Rosuvastatin Calcium 10.400 mg) Eq. to Rosuvastatin 10 mg. (Net wt of import material is 988.000 kg))</td><td>1 Number</td><td>1</td><td>Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2- (N-methylmethysulfonamido) pyrimidin-5-yl)vinyl)-2,2-dimethyl-1,3-dioxan-4-yl)acetate)</td><td>13.79 mg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Rosuvastatin Tablet BP /USP10 mg.((Each Tablet contains Rosuvastatin Calcium 10.400 mg) Eq. to Rosuvastatin 10 mg. (Net wt of import material is 988.000 kg))	1 Number	1	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2- (N-methylmethysulfonamido) pyrimidin-5-yl)vinyl)-2,2-dimethyl-1,3-dioxan-4-yl)acetate)	13.79 mg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Rosuvastatin Tablet BP /USP10 mg.((Each Tablet contains Rosuvastatin Calcium 10.400 mg) Eq. to Rosuvastatin 10 mg. (Net wt of import material is 988.000 kg))	1 Number	1	Tert-butyl 2-((4R,6S)-6-((E)-2-(4-(4-fluorophenyl)-6-isopropyl-2- (N-methylmethysulfonamido) pyrimidin-5-yl)vinyl)-2,2-dimethyl-1,3-dioxan-4-yl)acetate)	13.79 mg.										
RA concerned may take further necessary action as per above decision of NC-III.														

Case No.	70 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MALIK LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003509AM26
RA File Number	05AX04002054 AM25
Licence No and Date	0511028020/22/10/2024

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Cefixime Tablets 200 mg(Cefixime Tablets 200 mg (each tablet contains Cefixime USP (as Trihydrate) equivalent to Cefixime 200 mg on anhydrous basis), Pack size:1, Strip = 10 Tablets))	1 Number	1	Cefixime USP (Cefixime USP (As Trihydrate)) (Cefixime Trihydrate)	228.293 mg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	71 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MALIK LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003718AM26
RA File Number	05AX04002960 AM25

Licence No and Date	0511029432/10/12/2024			
Norms Committee Decision:				
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below:-				
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Cefixime Tablets 200 mg(Cefixime Tablets 200 mg (each tablet contains Cefixime USP (as Trihydrate) equivalent to Cefixime 200 mg on anhydrous basis), Pack size:1, Strip = 10 Tablets))	1 Number	1	Cefixime USP (Cefixime USP (As Trihydrate)) (Cefixime Trihydrate)	228.293 mg.
Cefixime Tablets 100mg(Each tablet contains Cefixime USP (as Trihydrate equivalent to Cefixime 100mg on anhydrous basis))	1 Number	2	Cefixime USP(Cefixime USP (As Trihydrate)) (Cefixime Trihydrate)	114.150 mg.
RA concerned may take further necessary action as per above decision of NC-III.				

Case No.	72 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	DCM NOUVELLE SPECIALTY CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00003531AM26

RA File Number	05AX04003062 AM25													
Licence No and Date	0511029764/20/12/2024													
Norms Committee Decision:														
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-														
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>Dibenzylamine</td><td>1 kg.</td><td>1</td><td>Benzonitrile</td><td>1.229 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Dibenzylamine	1 kg.	1	Benzonitrile	1.229 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Dibenzylamine	1 kg.	1	Benzonitrile	1.229 kg.										
RA concerned may take further necessary action as per above decision of NC-III.														

Case No.	73 / NC/3/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	DCM NOUVELLE SPECIALTY CHEMICALS LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026										
HQ File Number	HQRNORM REVIW00003532AM26										
RA File Number	05AX04003061 AM25										
Licence No and Date	0511029765/20/12/2024										
Norms Committee Decision:											
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>Benzylamine</td><td>1 kg.</td><td>1</td><td>Benzonitrile</td><td>1.07 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Benzylamine	1 kg.	1	Benzonitrile	1.07 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Benzylamine	1 kg.	1	Benzonitrile	1.07 kg.							

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	74 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	MANKIND PHARMA LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004737AM26
RA File Number	05AX04003326 AM25
Licence No and Date	0511029939/30/12/2024
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms. However, it was observed that the firm had not furnished any technical justification or supporting information for the proposed enhancement. Accordingly, the Committee did not find any merit in the request and decided to reject the case, thereby maintaining the status quo.	

Case No.	75 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	VIJAYASRI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005468AM25
RA File Number	09AX04000871 AM25
Licence No and Date	0911008760/06/01/2025
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Tert-Butyl 2-((4R,6R)-6-(2-(2-(4-fluorophenyl)-5-isopropyl-3-phenyl-4-(phenylcarbamoyl)-1H-pyrrol-1-yl)ethyl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate (ATV-1) CAS No.125971-95-1	11000 Kg.	1	Methyl Iso Butyryl Acetate (MIBA)(Liquid)	7150.0 kg.
		2	(4R,CIS)-1,1-Dimethylethyl-6-Cyano Methyl-2,2-Dimethyl-1,3-Dioxane-4-Acetate(Solid)	5830.0 kg.
		3	Tri Ethyl Amine (TEA)(Liquid)	2420.0 kg.
		4	Aniline Oil(Liquid)	4400.0 kg.
		5	Methylene Chloride (MDC)(Liquid)	14080.0 kg.
		6	Fluorobenzene (Liquid)	4950.0 kg.
		7	Acetone (Liquid)	4730.0 kg.
		8	Iso Propyl Alcohol (IPA) (Liquid)	27500.0 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	76 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	WEST BENGAL CHEMICAL INDUSTRIES LTD.
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005473AM25
RA File Number	02AX04000630 AM25

Licence No and Date	0211007901/06/01/2025
Norms Committee Decision: The Committee noted that the justification/reply submitted by the firm is not satisfactory. Further, comments from the RA on the matter are still awaited. Accordingly, the Committee decided to issue a reminder to the RA for furnishing its comments and also to direct the firm to submit proper justification establishing that the export product is used in the pharmaceutical industry.	

Case No.	77 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	SUN PHARMACEUTICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005596AM25
RA File Number	05AX04003551 AM25
Licence No and Date	0511030251/10/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and it has been observed that the firm has not furnished the complete reply of Deficiency letter, therefore, it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with following information / documents from the firm:- I. Step wise complete and balanced chemical reactions with molecular weight and percentage yield on molar basis. II. Detailed working for import item no. 3, 6 and 7. III. Consumption Certificate (CC) for API used.	

Case No.	78 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	VINDHYA ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005621AM25
RA File Number	09AX04000885 AM25
Licence No and Date	0911008835/13/01/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Amino Carbinol Tartrate	1 kg.	1	2-Azabicyclo[2.2.1] Hept-5-En-3-One (Vince Lactam)	1.18 kg.
		2	Sodium Borohydride	0.214 kg.
		3	D (-) Tartaric Acid	0.742 kg.
		4	L + Tartaric Acid	0.90 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	79 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	CIRON DRUGS AND PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00002985AM26
RA File Number	03AX04005211 AM25
Licence No and Date	0311040388/13/01/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details

indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Bimatoprost Ophthalmic Solution 0.3 mg/ml - 3 ml (Each ml contains Bimatoprost 0.3 mg) (2,50,000 Nos) (Net Content: Bimatoprost - 0.225 KGS)	1 Number	1	Bimatoprost	0.918 mg./3ml. Vial

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	80 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	VARUN MEDIMPEX INC.
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004337AM26
RA File Number	05AX04003468 AM25
Licence No and Date	0511030419/20/01/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Dettol Plaster Antiseptik (SIZE 19 mm X 73mm)	18990000 Numbers	1	PVC Sheet Rolls	28550 Square Meter
		2	Acrylic Pressure	3898 kg.

			Sensitive Adhesive	
		3	Non Woven Rolls	5981.85 Square Meter

RA concerned may take further necessary action as per above decision of NC.

Case No.	81 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	KALPSUTRA GUJARAT
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005770AM25
RA File Number	34AX04000913 AM25
Licence No and Date	3411005984/21/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Nov/202526 dated 14/11/2025 against advance authorization No.3411005382 dated 09/09/2024, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Undecylenic Aldehyde	1 kg.	1	Undecylenic Acid	1.30 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	82 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred

Party Name	ORBICULAR PHARMACEUTICAL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005789AM25
RA File Number	09AX04000881 AM25
Licence No and Date	0911008880/22/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and it was again decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm.	

Case No.	83 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ORBICULAR PHARMACEUTICAL TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005808AM25
RA File Number	09AX04000882 AM25
Licence No and Date	0911008886/22/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and it was again decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information / documents from the firm.	

Case No.	84 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	FRESENIUS KABI INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005926AM25
RA File Number	31AX04000396 AM25
Licence No and Date	3111004377/29/01/2025
Norms Committee Decision:	

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Sodium Chloride 0.9% 50 ml	1 Number	1	Sodium Chloride (SANAL) (EP)	0.4725 gm.
		5	SHIP-SHAPE-BREAK-OFF-PART (INFUSION BLUE -0434171)	Net content in export + 1% wastage.
		9	SHIP-SHAPE-BREAK-OFF-PART INJECTION (WHITE - 0434481)	Net content in export + 1% wastage.
		13	SHIP-SHAPE-CORPUS- (INFUSION - 0434181?)	Net content in export + 1% wastage.
		17	SHIP-SHAPE-CORPUS INJECTION (WITH PP-MEMBRANE 0.8 - 0434371?)	Net content in export + 1% wastage.
		21	SF9-11 195/95 Primary film (0369581) 50 & 100ml)	Net content in export + 1% wastage.
		26	OFR2-11 150/524 Secondary Film (0369701) for 50 & 100ml)	Net content in export + 1% wastage.
		29	UFR2-11 150/524- Secondary Film (0369661) for 50ml to 1000ml)	Net content in export + 1% wastage.
		33	Hot Stamping Foil	Net content in

			(0368991)	export + 1% wastage.
Sodium Chloride 0.9% 100 ml	1 Number	2	Sodium Chloride (SANAL) (EP)	0.945 gm.
		6	SHIP-SHAPE-BREAK-OFF-PART(INFUSION BLUE -0434171)	Net content in export + 1% wastage.
		10	SHIP-SHAPE-BREAK-OFF-PART INJECTION (WHITE - 0434481)	Net content in export + 1% wastage.
		14	SHIP-SHAPE-CORPUS-(INFUSION - 0434181)	Net content in export + 1% wastage.
		18	SHIP-SHAPE-CORPUS INJECTION (WITH PP-MEMBRANE 0.8 - 0434371)	Net content in export + 1% wastage.
		22	SF9-11 195/95 Primary film (0369581) 50 & 100ml)	Net content in export + 1% wastage.
		27	OFR2-11 150/524 Secondary Film (0369701) for 50 & 100ml)	Net content in export + 1% wastage.
		30	UFR2-11 150/524- Secondary Film (0369661) for 50ml to 1000ml)	Net content in export + 1% wastage.
		34	Hot Stamping Foil (0368991)	Net content in export + 1% wastage.
Sodium Chloride 0.9 % 250 ml	1 Number	3	Sodium Chloride (SANAL) (EP)	2.3625 gm.

SHIP-SHAPE-BREAK-OFF-

		7	PART(INFUSION BLUE -0434171)	Net content in export + 1% wastage.
		11	SHIP-SHAPE-BREAK-OFF-PART INJECTION (WHITE - 0434481)	Net content in export + 1% wastage.
		15	SHIP-SHAPE-CORPUS-(INFUSION - 0434181)	Net content in export + 1% wastage.
		19	SHIP-SHAPE-CORPUS INJECTION(WITH PP-MEMBRANE 0.8 - 0434371)	Net content in export + 1% wastage.
		23	SF9-11 195/100 Primary film (0369591) for 250ml)	Net content in export + 1% wastage.
		28	OFR2-11 150/524 Secondary Film (0369701) for 50 & 100ml)	Net content in export + 1% wastage.
		31	UFR2-11 150/524- Secondary Film (0369661) for 50ml to 1000ml)	Net content in export + 1% wastage.
		35	Hot Stamping Foil (0368991)	Net content in export + 1% wastage.
Sodium Chloride 0.9% 500 ml	1 Number	4	Sodium Chloride (SANAL) (EP)	4.725 gm.
		8	SHIP-SHAPE-BREAK-OFF-PART(INFUSION BLUE -0434171)	Net content in export + 1% wastage.
		12	SHIP-SHAPE-BREAK-OFF-PART INJECTION(WHITE - 0434481)	Net content in export + 1%

				wastage.
		16	SHIP-SHAPE-CORPUS-(INFUSION - 0434181)	Net content in export + 1% wastage.
		20	SHIP-SHAPE-CORPUS INJECTION(WITH PP-MEMBRANE 0.8 - 0434371)	Net content in export + 1% wastage.
		24	SF9-11 195/135 Primary film((0369621) for 500ml)	Net content in export + 1% wastage.
		25	OFR2-11 120/524- Secondary Film (0369681) (for 500ml & 1000 ml)	Net content in export + 1% wastage.
		32	UFR2-11 150/524- Secondary Film (0369661) for 50ml to 1000ml)	Net content in export + 1% wastage.
		36	Hot Stamping Foil (0368991)	Net content in export + 1% wastage.
RA concerned may take further necessary action as per above decision of NC.				

Case No.	85 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ASHISH LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00005984AM25
RA File Number	03AX04005605 AM25
Licence No and Date	0311040984/01/02/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
TYLOSIN TARTRATE INJECTION 20% - PACK 50 ML VIAL (EACH ML CONTAINS TYLOSIN TARTRATE EQ. TO TYLOSIN 200 MG) ((nett content of exempt material is 1000 Kgs) (100000 Nos))	1 Number	1	Tylosin Tartrate (API)	12.222 gm.
TYLOSIN TARTRATE INJECTION 20% - PACK 100 ML VIAL (EACH ML CONTAINS TYLOSIN TARTRATE EQ. TO TYLOSIN 200 MG) ((nett content of exempt material is 1620 Kgs) (81000 Nos))	1 Number	2	Tylosin Tartrate (API)	24.444 gm.
TYLOSIN TARTRATE POWDER 100% - PACK 1000 GM (EACH GRAM CONTAINS TYLOSIN TARTRATE 100%) ((nett content of exempt material is 500 Kgs) (500 Nos))	1 Number	3	Tylosin Tartrate (API)	1010 gm.
TYLOSIN TARTRATE POWDER 20% - PACK 5 GM (EACH GRAM CONTAINS TYLOSIN TARTRATE EQ. TO TYLOSIN 20%) ((nett content of exempt material is 30 Kgs) (30000 Nos))	1 Number	4	Tylosin Tartrate (API)	1.1756 gm.
TYLOSIN TARTRATE POWDER 20% - PACK 25 GM (EACH GRAM CONTAINS TYLOSIN TARTRATE EQ. TO TYLOSIN 20%) ((nett content of exempt material is 150 Kgs) (30000 Nos))	1 Number	5	Tylosin Tartrate (API)	5.05 gm.

TYLOSIN TARTRATE POWDER 20% - PACK 100 GM (EACH GRAM CONTAINS TYLOSIN TARTRATE EQ. TO TYLOSIN 20%) ((nett content of exempt material is 600 Kgs) (30000 Nos))	1 Number	6	Tylosin Tartrate (API)	23.513 gm.
TYLOSIN TARTRATE POWDER 20%- PACK 500 GM (EACH GRAM CONTAINS TYLOSIN TARTRATE EQ. TO TYLOSIN 20%) ((nett content of exempt material is 50Kgs) (500 Nos))	1 Number	7	Tylosin Tartrate (API)	117.564 gm.
TYLOSIN TARTRATE POWDER 20%-PACK 1000 GM (EACH GRAM CONTAINS TYLOSIN TARTRATE EQ. TO TYLOSIN 20%) ((nett content of exempt material is 100Kgs) (500 Nos))	1 Number	8	Tylosin Tartrate (API)	235.128 gm.
TYLOSIN TARTRATE 200 MG AND DOXYCYCLINE HYCLATE 400 MG POWDER-PACK 1000 GM ((EACH GRAM CONTAIN TYLOSIN TARTRATE 200 MG AND DOXYCYCLINE HYCLATE 400 MG) (nett content of exempt material is 100 Kgs) (500 Nos))	1 Number	9	Tylosin Tartrate (API)	202 gm.
RA concerned may take further necessary action as per above decision of NC.				

Case No.	86 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004318AM26
RA File Number	31AX04000415 AM25

Licence No and Date	3111004396/03/02/2025
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms but observed that no technical justification or supporting data was provided for the proposed enhancement. Accordingly, the Committee decided to request the firm to furnish a detailed justification for the enhancement of norms.	

Case No.	87 / NC/3/MEET/Apr/202627/2																						
Case Status	Case Approved																						
Party Name	PUNJAB CHEMICALS AND CROP PROTECTION LIMITED																						
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026																						
HQ File Number	HQRNORM APPLY 00006042AM25																						
RA File Number	03AX04005681 AM25																						
Licence No and Date	0311041097/06/02/2025																						
Norms Committee Decision:																							
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-																							
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td rowspan="4">Diethyl Oxalate</td><td rowspan="4">1 kg.</td><td>1</td><td>Oxalic Acid</td><td>0.89 kg.</td></tr><tr><td>2</td><td>Ethyl Alcohol Denatured</td><td>0.76 kg.</td></tr><tr><td>3</td><td>Benzene</td><td>Not allowed as shown indiginious.</td></tr><tr><td>4</td><td>Soda Ash</td><td>Not allowed as shown indiginious.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Diethyl Oxalate	1 kg.	1	Oxalic Acid	0.89 kg.	2	Ethyl Alcohol Denatured	0.76 kg.	3	Benzene	Not allowed as shown indiginious.	4	Soda Ash	Not allowed as shown indiginious.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.																			
Diethyl Oxalate	1 kg.	1	Oxalic Acid	0.89 kg.																			
		2	Ethyl Alcohol Denatured	0.76 kg.																			
		3	Benzene	Not allowed as shown indiginious.																			
		4	Soda Ash	Not allowed as shown indiginious.																			

RA concerned may take further necessary action as per above decision of NC.

Case No.	88 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	KLJ PLASTICIZERS LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006194AM25
RA File Number	05AX04003930 AM25
Licence No and Date	0511030876/13/02/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
KANATOL-DPGB 25	1 kg.	1	BENZOIC ACID	0.761 kg.
		2	DIETHYLENE GLYCOL (DEG)	0.26 kg.
		3	DIPROPYLENE GLYCOL (DPG)	0.109 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	89 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ANANTA MEDICARE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026

HQ File Number	HQRNORM APPLY 00006210AM25
RA File Number	05AX04003649 AM25
Licence No and Date	0511030885/13/02/2025
Norms Committee Decision: The Committee considered the case as per the agenda and it was decided to call the firm to attend a <u>Personal Hearing</u> before the Norms Committee to explain its case along with relevant information/documents from the firm.	

Case No.	90 / NC/3/MEET/Apr/202627/2
Case Status	Case Rejected
Party Name	ENCEE AROMATICS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006239AM25
RA File Number	32AX04000749 AM25
Licence No and Date	3211008445/14/02/2025
Norms Committee Decision: The Committee considered the request of the firm for fixation of ad-hoc norms on the basis of information provided by the firm, and it has again been observed that the item of export is primarily utilized as synthetic aroma molecule in the fragrance industry, therefore, it is a perfumery compound. Hence, the committee decided to reject the application of the firm.	

Case No.	91 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM SPECIALITIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004940AM26
RA File Number	31AX04000440 AM25
Licence No and Date	3111004443/17/02/2025
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms but observed that no technical justification or supporting data was provided for the proposed enhancement.	

Accordingly, the Committee decided to request the firm to furnish a detailed justification for the enhancement of norms.

Case No.	92 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	DEEPAK NOVOCHEM SPECIALITIES LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM REVIW00004941AM26
RA File Number	31AX04000438 AM25
Licence No and Date	3111004444/17/02/2025
Norms Committee Decision: The Committee considered the firm's request for review of the ad-hoc norms but observed that no technical justification or supporting data was provided for the proposed enhancement. Accordingly, the Committee decided to request the firm to furnish a detailed justification for the enhancement of norms.	

Case No.	93 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	MICRO LABS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006409AM25
RA File Number	07AX04001966 AM25
Licence No and Date	0711013758/25/02/2025
Norms Committee Decision: The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Dec/202425/12 dated 10/12/2024 against advance authorization No.0711011510 dated 08/06/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Azelastine Hydrochloride Eye Drops Solution 0.05% weight by volume.	1 Number	1	Azelastine Hydrochloride BP/EP/USP/IP	5.10 mg/10 ml. Vial

RA concerned may take further necessary action as per above decision of NC.

Case No.	94 / NC/3/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	ATUL LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026										
HQ File Number	HQRNORM APPLY 00006517AM25										
RA File Number	08AX04002033 AM25										
Licence No and Date	0811014276/03/03/2025										
Norms Committee Decision:											
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-											
<table><tr><td>Export Product</td><td>Qty.</td><td>Sl. No.</td><td>Import Items</td><td>Qty. allowed.</td></tr><tr><td>Aromatic Amines</td><td>1 kg.</td><td>1</td><td>Aniline (Aniline Oil)</td><td>1.0 kg.</td></tr></table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Aromatic Amines	1 kg.	1	Aniline (Aniline Oil)	1.0 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Aromatic Amines	1 kg.	1	Aniline (Aniline Oil)	1.0 kg.							
RA concerned may take further necessary action as per above decision of NC-III.											

Case No.	95 / NC/3/MEET/Apr/202627/2										
Case Status	Case Approved										
Party Name	ENALTEC LABS PRIVATE LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026										
HQ File Number	HQRNORM APPLY 00006530AM25										
RA File Number	03AX04006114 AM25										
Licence No and Date	0311041804/04/03/2025										
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr> </thead> <tbody> <tr> <td>Midodrine Hydrochloride USP</td><td>1 kg.</td><td>1</td><td>2-Amino-1-(2,5 dimethoxyphenyl) ethanone hydrochloride</td><td>1.76 kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC-III.		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Midodrine Hydrochloride USP	1 kg.	1	2-Amino-1-(2,5 dimethoxyphenyl) ethanone hydrochloride	1.76 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Midodrine Hydrochloride USP	1 kg.	1	2-Amino-1-(2,5 dimethoxyphenyl) ethanone hydrochloride	1.76 kg.							

Case No.	96 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	LECIPURE BIOTECH LLP
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006544AM25
RA File Number	08AX04002069 AM25
Licence No and Date	0811014307/04/03/2025
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details	

indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Sunflower Lecithin Liquid (Edible Grade)	1 kg.	1	Crude Sunflower Lecithin Liquid	1.0 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	97 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	SV PLASTOCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006571AM25
RA File Number	31AX04000435 AM25
Licence No and Date	3111004491/05/03/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
CATALYST (SV CAT 2000) (Mono Butyl Tin Oxide Powder 98%)	1 kg.	1	TIN INGOTS	0.497 kg.
		2	TETRA BUTYL TIN	0.441 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	98 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	MISTAIR HEALTH AND HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006607AM25
RA File Number	03AX04006115 AM25
Licence No and Date	0311041942/07/03/2025
Norms Committee Decision: The Committee considered the case as per the agenda and it was decided to call the firm to attend a <u>Personal Hearing</u> before Norms Committee to explain its case along with relevant information/documents from the firm.	

Case No.	99 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	APITORIA PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006613AM25
RA File Number	09AX04001129 AM25
Licence No and Date	0911009156/07/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and it has been observed that the firm has not furnished the complete reply of Deficiency letter, therefore, it was decided to call the firm for attending <u>Personal Hearing</u> before Norms Committee to explain its case along with following information / documents from the firm: 1. Molecular weight of export product. 2. Composition of export item as used in export.	

Case No.	100 / NC/3/MEET/Apr/202627/2													
Case Status	Case Approved													
Party Name	NOVA INTERCHEM PRIVATE LIMITED													
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026													
HQ File Number	HQRNORM APPLY 00006700AM25													
RA File Number	08AX04002133 AM25													
Licence No and Date	0811014430/17/03/2025													
Norms Committee Decision:														
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less , as per the details indicated below:-														
<table><tr><th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr><tr><td>Meta Amino Acetanilide Hydrochloride</td><td>1 kg.</td><td>1</td><td>Meta Phenylene Diamine</td><td>0.630 kg.</td></tr></table>					Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Meta Amino Acetanilide Hydrochloride	1 kg.	1	Meta Phenylene Diamine	0.630 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.										
Meta Amino Acetanilide Hydrochloride	1 kg.	1	Meta Phenylene Diamine	0.630 kg.										
RA concerned may take further necessary action as per above decision of NC-III.														

Case No.	101 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	CHEMPLAST SANMAR LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006756AM25
RA File Number	04AX04001210 AM25
Licence No and Date	0411009312/19/03/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and after examination, it was observed	

that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. The commercial value of by-product Methanol obtained during the process.
2. The justification of 80% overall yield of the reaction and to indicate wastage of raw materials in process.

Case No.	102 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006841AM25
RA File Number	52AX04000400 AM25
Licence No and Date	5211012552/24/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No. NC/3/MEET/Jan/202526/12 dated 15/01/2026 against advance authorization No. 5211010354 dated 18/10/2024 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2-Chlorobenzonitrile)	1 kg.	1	1-(2-Tetrahydropyranyl)-1H Pyrazole-5-Boronic Acid Pinacol Ester (1-(Tetrahydro 2H Pyran 2yl)-5-(4,4,5,5 Tetramethyl 1,3,2 Dioxaborolane-2-yl)-1H-Pyrazole))	1.50 kg.
		2	4-Bromo-2-Chloro Benzonitrile	1.165 kg.

		3	2-Amino-1-Propanol (S- (+) - 2-Amino-1-Propanol) ((S)-2-aminopropan-1-ol (L-Alininol)	0.46 kg.
		4	Di Tert Butyl Dicarbonate	1.34 kg.
		5	Di-isopropyl azodicarboxylate	1.034 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	103 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	KLJ PLASTICIZERS LIMITED.
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006891AM25
RA File Number	05AX04004375 AM25
Licence No and Date	0511031584/26/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Feb/202526/1 dated 20/02/2026 against advance authorization No.0511032197 dated 29/04/2025 , it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Di-Ethyl Maleate	1 kg.	1	Maleic Anhydride	0.67 kg.
		2	Denatured Ethyl Alcohol	0.65 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	104 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ACUTAAS CHEMICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00006906AM25
RA File Number	52AX04000392 AM25
Licence No and Date	5211012634/26/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting **No. NC/3/MEET/Apr/202627/1** dated 07/04/2026 against advance authorization No. 5211005508 dated 21/08/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
4-{1-[(2S)-2-Aminopropyl]-1-H-Pyrazole-3-yl}-2-Chlorobenzonitrile)	1 kg.	1	Tert-Butyl((1S)-2-hydroxy-1-methylethyl) carbamate	1.70 kg.
		2	Diisopropyl azodicarboxylate	1.96 kg.
		3	Triphenylphosphine	2.54 kg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	105 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved

Party Name	DCM NOUVELLE SPECIALTY CHEMICALS LIMITED										
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026										
HQ File Number	HQRNORM APPLY 00006926AM25										
RA File Number	05AX04004410 AM25										
Licence No and Date	0511031632/27/03/2025										
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below:- <table border="1" data-bbox="175 802 1428 1004"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr> </thead> <tbody> <tr> <td>Dibenzylamine</td><td>1 kg.</td><td>1</td><td>Benzonitrile</td><td>1.229 kg.</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC-III.		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.	Dibenzylamine	1 kg.	1	Benzonitrile	1.229 kg.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.							
Dibenzylamine	1 kg.	1	Benzonitrile	1.229 kg.							

Case No.	106 / NC/3/MEET/Apr/202627/2					
Case Status	Case Approved					
Party Name	LAXAI LIFE SCIENCES PRIVATE LIMITED					
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026					
HQ File Number	HQRNORM APPLY 00006945AM25					
RA File Number	09AX04001195 AM25					
Licence No and Date	0911009324/28/03/2025					
Norms Committee Decision: The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below:- <table border="1" data-bbox="175 1918 1428 2020"> <thead> <tr> <th>Export Product</th><th>Qty.</th><th>Sl. No.</th><th>Import Items</th><th>Qty. allowed.</th></tr> </thead> <tbody> </tbody> </table>		Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.		

1,5-Dihydroxyanthraquinone	1 kg.	1	1,5-Dinitroanthraquinone (Powder)	1.379 kg.
RA concerned may take further necessary action as per above decision of NC-III.				

Case No.	107 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	AZAKEM LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00000017AM26
RA File Number	09AX04001123 AM25
Licence No and Date	0911009334/01/04/2025
Norms Committee Decision: The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents: 1. End-use (name of API) of the export item. 2. Complete and balanced chemical reaction with molecular weight and percentage yield on molar basis.	

Case No.	108 / NC/3/MEET/Apr/202627/2
Case Status	Case Deferred
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00000127AM26
RA File Number	07AX04000018 AM26
Licence No and Date	0711014131/08/04/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexure to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

1. Please give detailed calculation for working out import item in line with Drug Manufacturing Licence and Certificate of Analysis of import item, relevant to present Advance Authorisation.
2. Import details given are relevant to November, 2024 where as Advance Authorisation is April, 2025. Please clarify.

Case No.	109 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	AUORE LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00000133AM26
RA File Number	09AX04001145 AM25
Licence No and Date	0911009401/08/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
1 Methyl 2 [2 (5 methyl 1,3,4 oxadiazole 2 carboxamido) propan 2yl] 6oxo 4 {[(4fluorophenyl) methyl] carbamoyl} 1,6 dihydropyrimidine-5ol (Drug	1 kg.	1	Dimethyl acetylene dicarboxylate	2.50 kg.
		2	Trimethyl oxosulfonium bromide	0.545 kg.

intermediate)

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	110 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00000244AM26
RA File Number	08AX04000041 AM26
Licence No and Date	0811014718/15/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and taking cue from the earlier decision for same export product/import item in meeting No.NC/3/MEET/Aug/202526/7 dated 22/08/2025 against advance authorization No. 0811007532 dated 10/03/2023, it was decided to fix ad-hoc norms under Para 4.07 of HBP Vol. I as per details given below or as applied by the firm, whichever is less:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Formulated Aromatic Amine 1	1 kg.	1	Aniline Aniline Oil	0.683 kg.
		2	Di Ethyl Toluene Diamine Ethacure 100 Lonzacure DETDA 80 DETDA 80 DETDA	0.167 kg.
		3	Iso Phoron Diamine (Vestamine IPD Baxxodur EC 201 Wanamine IPDA)	0.101 kg.

RA concerned may take further necessary action as per above decision of NC.

Case No.	111 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ALEMBIC PHARMACEUTICALS LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00000280AM26
RA File Number	34AX04001073 AM25
Licence No and Date	3411006226/16/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
Dorzolamide Hydrochloride and Timolol Maleate Ophthalmic Solution, USP 2% & 0.5% - 10 ML (Net content of active ingredients - 20.490 kgs.)	1 Number	1	Timolol Maleate USP	69.666 mg.
Brimonidine Tartrate / Timolol Maleate Ophthalmic solution 0.2%/0.5% - 5 ML (Net content of active ingredients - 15.30 kgs.)	1 Number	2	Timolol Maleate USP	34.68 mg.
Brimonidine Tartrate / Timolol Maleate Ophthalmic solution 0.2%/0.5% - 10 ML (Net content of	1 Number	3	Timolol Maleate USP	69.56 mg.

active ingredients - 20.40 kgs.))				
Brimonidine Tartrate / Timolol Maleate Ophthalmic solution 0.2%/0.5% - 15 ML (Net content of active ingredients - 30.60 kgs.)	1 Number	4	Timolol Maleate USP	104.4 mg.
Timolol Maleate Ophthalmic Gel Forming Solution, 0.5% - 5 ML (Net content of active ingredients - 10.20 kgs.)	1 Number	5	Timolol Maleate USP	34.68 mg.
Timolol Maleate Ophthalmic Gel Forming Solution, 0.25% - 5 ML (Net content of active ingredients - 5.10 kgs.)	1 Number	6	Timolol Maleate USP	17.34 mg.
RA concerned may take further necessary action as per above decision of NC-III.				

Case No.	112 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00000460AM26
RA File Number	07AX04000137 AM26
Licence No and Date	0711014284/25/04/2025
Norms Committee Decision:	
The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, whichever is less, as per the details indicated below:-	

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
NUELIN 125 MG TABLETS (THEOPHYLLINE 125mg +GUAR GUM 4.375 mg (NUELIN SR 125MG TABLETS)) (Theop-2000.000 + GUAR GUM 70.000 KGS) Total KGS-2070.000 (No. of Tablets - 16000000) BP/EP/USP/PH.EUR)	1 Number	1	THEOPHYLLINE BP / EP / USP / PH.EUR ANHYDROUS POWDER	127.50 mg.
		2	GUAR GUM IH (BP/EP/USP/PH.EUR)	4.375 mg.
NUELIN 200 MG TABLETS (THEOPHYLLINE 200 mg + GUAR GUM 7.00mg (NUELIN SR 200MG TABLETS)) (Theop-2000.000 + GUAR GUM 70.000 KGS) Total KGS-2070.000 (No. of Tablets -10000000) BP/EP/USP/PH.EUR)	1 Number	3	THEOPHYLLINE BP/EP/USP/PH.EUR ANHYDROUS POWDER	204.00 mg.
		4	GUAR GUM IH (BP/EP/USP/PH.EUR)	7.00 mg.
NUELIN 250 MG TABLETS (THEOPHYLLINE 250mg + GUAR GUM 8.750 mg (NUELIN SR 250 MG TABLETS)) (Theop-4000.000 + GUAR GUM 140.000 KGS) Total KGS-4140.000 (No. of Tablets - 16000000) BP/EP/USP/PH.EUR)	1 Number	5	THEOPHYLLINE BP/EP/USP/PH.EUR ANHYDROUS POWDER	255.00 mg.
		6	GUAR GUM IH (BP/EP/USP/PH.EUR)	8.75 mg.
NUELIN 300 MG TABLETS (THEOPHYLLINE 300mg + GUAR GUM 10.5 mg (NUELIN SR 300MG TABLETS)) (Theop-2100.000 +GUAR GUM 73.500 KGS) Total KGS-2173.500 (No. of Tablets - 7000000) BP/EP/USP/PH.EUR)	1 Number	7	THEOPHYLLINE BP/EP/USP/PH.EUR ANHYDROUS POWDER	306.00 mg.
		8	GUAR GUM IH (BP/EP/USP/PH.EUR)	10.50 mg.

RA concerned may take further necessary action as per above decision of NC-III.

Case No.	113 / NC/3/MEET/Apr/202627/2
Case Status	Case Approved
Party Name	ADCOCK INGRAM LIMITED
Meeting Number and Date	NC/ 3/ MEET/ Apr/ 202627/ 2 and 28/04/2026
HQ File Number	HQRNORM APPLY 00000461AM26
RA File Number	07AX04000136 AM26
Licence No and Date	0711014285/25/04/2025

Norms Committee Decision:

The Committee examined the request of the firm for fixation of ad-hoc norms. After due deliberation, the Committee decided to fix the ad-hoc norms on the basis of inputs received from the Technical Authority or as applied for by the firm, **whichever is less**, as per the details indicated below:-

Export Product	Qty.	Sl. No.	Import Items	Qty. allowed.
NUELIN 125 MG TABLETS (THEOPHYLLINE 125mg +GUAR GUM 4.375 mg (NUELIN SR 125MG TABLETS) (Theop-2000.000 + GUAR GUM 70.000 KGS) Total KGS-2070.000 (No. of Tablets - 16000000) BP/EP/USP/PH.EUR)	1 Number	1	THEOPHYLLINE BP / EP / USP / PH.EUR ANHYDROUS POWDER	127.50 mg.
		2	GUAR GUM IH (BP/EP/USP/PH.EUR)	4.375 mg.
NUELIN 200 MG TABLETS (THEOPHYLLINE 200 mg + GUAR GUM 7.00mg (NUELIN SR 200MG TABLETS) (Theop-2000.000 + GUAR GUM 70.000 KGS) Total KGS-2070.000 (No. of Tablets -10000000) BP/EP/USP/PH.EUR)	1 Number	3	THEOPHYLLINE BP/EP/USP/PH.EUR ANHYDROUS POWDER	204.00 mg.
		4	GUAR GUM IH (BP/EP/USP/PH.EUR)	7.00 mg.
NUELIN 250 MG TABLETS (THEOPHYLLINE 250mg + GUAR GUM 8.750 mg (NUELIN SR 250 MG	1 Number	5	THEOPHYLLINE BP/EP/USP/PH.EUR ANHYDROUS	255.00 mg.

TABLETS) (Theop-4000.000 + GUAR GUM 140.000 KGS) Total KGS-4140.000 (No. of Tablets - 16000000) BP/EP/USP/PH.EUR)			POWDER	
		6	GUAR GUM IH (BP/EP/USP/PH.EUR)	8.75 mg.
NUELIN 300 MG TABLETS (THEOPHYLLINE 300mg + GUAR GUM 10.5 mg (NUELIN SR 300MG TABLETS) (Theop-2100.000 +GUAR GUM 73.500 KGS) Total KGS-2173.500 (No. of Tablets - 7000000) BP/EP/USP/PH.EUR)	1 Number	7	THEOPHYLLINE BP/EP/USP/PH.EUR ANHYDROUS POWDER	306.00 mg.
		8	GUAR GUM IH (BP/EP/USP/PH.EUR)	10.50 mg.
RA concerned may take further necessary action as per above decision of NC-III.				